

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of deptl. counter and counter by R-4 to 9 served on the applicant.
Rejoinder not filed.

DS
20/7/05 Regr.

Order dt. 21.7.2005

Parties are absent on call. No steps have been taken by the applicant yet to file rejoinder to departmental counter as well as counter by R-4 to 9 even after availing sufficient time. It is presumed that he has no rejoinder to file. Pleadings are therefore deemed to be completed.

Let the matter for final hearing after showing of Ready List.

21/7/05
REGISTRAR

For Hearing.

Bench

Sh
26/7/05

Order dated 27.07.05

Applicant Sh. Ganeswar Chha having aggrieved by his non-selection to the post of motor driver in the Office of C.A.M.T. Bhukaneswar has challenged the selection held on 27.02.00 and the consequent appointment order issued on 28.02.00.

During the course of hearing it has been brought to our notice by the ld. Counsel for the Respondents 1 to 3 that Deptt. of Telecommunications of Union of India has become a separate entity named Bharat Sanchar Nigam Limited (BSNL) w.e.f. 15.04.2000 and since there has been no notification bringing the BSNL within the jurisdiction of this Tribunal, there is no scope for this Tribunal to decide the matter. This question has also been decided by the Full Bench of the Central Administrative Tribunal at its Jaipur Bench in the case of B.N. Sharma Vs. U.O.I. and others reported in 2004 (2) A.T.J. that CAT has no jurisdiction to entertain the applications pertaining to the service matters filed by the employees of the BSNL. In the said premises this OA is dismissed for being not maintainable. There shall be no order as to costs.

Members
Judicial

File-Chairman